

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-322
IB-340/ND/2020

IN THE MATTER OF:

M/s Deep Electropelters

Vs

Modvak Engineering India Pvt Ltd

....Applicant

....Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 04.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

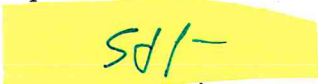
PRESENT:

For the Applicant :
For the Respondent :

ORDER

Ld. Counsel for Corporate Debtor submitted that in terms of settlement, Corporate Debtor has paid Rs. 4,03,054/- against the outstanding dues.

From the perusal of the records, it appears that on the last date, the Operational Creditor seeks time to file withdrawal application but no withdrawal application has been filed as yet. Operational Creditor is directed to file withdrawal application in terms of settlement, failing which order shall be passed in accordance with the provisions of law. List the case on **19.03.2020**.


(K.K. VOHRA)
MEMBER (T)


(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)